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Title: Shrimati Sushma Swaraj called the attention of the Minister of Home Affairs to the Situation arising out of delay in creation of Telangana State and steps taken by the Government in this regard.

श्रीमती सुष्मा स्वराज (विद्यमान): माननीय अख्य मन्त्री, मैं माननीय मन्त्री श्री का रणव एक अर्चना लोक मन्त्र के धिआल की तरफ अर्चना करवा चाहती हूँ और उनके अर्चना करती हूँ कि यह इस संघ में कल्प दे :

"तेलंगा राज्य के मन्त्र में हुए विचार से उपलब्ध स्थिति

तथा इस संघ में संस्कार द्वारा उत्पन्न नए कर्तव्य"

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Madam Speaker, hon. Members are aware of the circumstances under which the Government of India set up a five member Committee under the Chairmanship of Mr. Justice (Retd.) B.N. Srikrishna in February 2010. The Committee was requested to hold consultations with all sections of the people and all political parties and groups in Andhra Pradesh to examine the situation in the State of Andhra Pradesh with reference to the demand for a separate State of as well as the demand for maintaining the present status of a united Andhra Pradesh.

SHRIMATI SUSHMA SWARAJ : I would request that a copy of the statement may be given to me also.

SHRI P. CHIDAMBARAM: I have given copies.

SHRIMATI SUSHMA SWARAJ: No, I have not got the copy. That is why, I am saying.

SHRI P. CHIDAMBARAM: I have given the copies.

This Committee submitted its report on December 30, 2010. In its report, the Committee has listed the following six solutions/possible options as the way forward:

- (i) Maintaining *status quo*,
- (ii) Bifurcation of the State into Seemandhra and , with Hyderabad as a Union Territory and the two States developing their own capitals in due course,
- (iii) Bifurcation of the State into Rayala- and coastal Andhra regions with Hyderabad being an integral part of Rayala-
- (iv) Bifurcation of Andhra Pradesh into Seemandhra and with enlarged Hyderabad Metropolis as a separate Union Territory. This Union Territory will have geographical linkage and contiguity via Nalgonda district in the south-east Guntur in coastal Andhra and via Mahabubnagar district in the south to Kurnool district in Rayalaseema,
- (v) Bifurcation of the State into and Seemandhra as per existing boundaries with Hyderabad as the capital of and Seemandhra to have a new capital,
- (vi) Keeping the State united by simultaneously providing certain definite Constitutional/Statutory measures for socio-economic development and political empowerment of region - creation of a statutorily empowered Regional Council.

Following the submission of the report, I convened a meeting of all the major political parties represented in the Andhra Pradesh State Legislature on January 6, 2011 and requested them to consider the report of the Justice Srikrishna Committee and form an opinion in this regard.

The consultation process with various political parties of Andhra Pradesh is continuing. A suitable decision will be taken in the light of these discussions. The Government of India is keeping a close watch on the political developments as well as on the law and order situation in the State.

Meanwhile, the Chief Minister of Andhra Pradesh requested the Government of India to consider the demand to delete paragraph 14(f) of the Andhra Pradesh Public Employment (Organization of Local Cadres and Regulation of Direct Recruitment) Order 1975. Under paragraph 14(f) of the Order, any post of Police Officer, as defined in section 3 (b) of the Hyderabad City Police Act, 1948 F, is exempted from the purview of aforesaid Order. This implied that Hyderabad City would be a 'free zone' for the purpose of recruitment to the police. The deletion of paragraph 14(f) would include Hyderabad city in Zone VI for the purpose of recruitment to the police of the city. The Chief Minister commended the resolution of the Andhra Pradesh Legislative Assembly dated March 18, 2010 that supported deletion of paragraph 14(f).

After careful consideration, Government has decided to recommend to the President that clause (f) of paragraph 14 of the Andhra Pradesh Public Employment (Organization of Local Cadres and Regulation of Direct Recruitment) Order, 1975 may be deleted subject to the Resolution on the subject earlier passed being re-iterated by the Legislative Assembly of Andhra Pradesh. The decision of the Government was communicated to the State Government on July 13, 2011 for suitable action.

The Chief Minister, vide letter dated August 1, 2011, has informed the Government of India that the earlier resolution of the Legislative Assembly dated March 18, 2010 still holds good and there is no change in the composition of the Legislative Assembly. He has, therefore, requested that a recommendation may be made to the President on the basis of the resolution of March 18, 2010. The matter is under active consideration.

The Government would like to make an earnest appeal to all sections of the people in Andhra Pradesh that they should allow the consultation process to reach its logical conclusion. Meanwhile, the Government would like to reiterate the appeal issued at the end of the all party meeting on January 6, 2011 that 'peace, harmony, and law and order should be maintained in the State of Andhra Pradesh.'

श्रीमती सुष्मा स्वराज : अख्य मन्त्री, अंगू प्रदेश के तेलंगाणा क्षेत्र में 17 एमपीए इस सदन में जीतकर आते हैं, लेकिन 13 एमपीए ने अपनी पीछे और अर्चना के अर्चना करने के लिए इस सदन की सदस्यता से इस्तीफा दे दिया। ...[\(अर्चना\)](#) इसी तरह अंगू प्रदेश की विधान सभा में 119...[\(अर्चना\)](#)

SHRI SARVEY SATYANARAYANA (MALKAJGIRI): Madam, it is not 13 Members. ...[\(Interruptions\)](#)

SHRIMATI SUSHMA SWARAJ : Yes, it is 13 Members...[\(Interruptions\)](#)

DR. K.S. RAO : Is the Leader of the Opposition saying this? ...[\(Interruptions\)](#) Twelve Members of Lok Sabha did not resign. ...[\(Interruptions\)](#) It is wrong information being mentioned here. ...[\(Interruptions\)](#)

श्रीमती सुष्मा स्वराज : मैडम, इस्तीफा देने के बाद पड़े हैं, अंगू प्रदेश की विधान सभा में 119 लोग तेलंगाणा गैजट से जीतकर आते हैं और 101 लोगों ने अंगू प्रदेश की विधान सभा से इस्तीफा दे दिया, अभी अर्चना सामने एक साथी उभर आते हैं और यह है कि तेलंगाणा के धिआल में लॉ लेवी काटिए...[\(अर्चना\)](#)

DR. K.S. RAO : Hon. Shrimati Sushma Swaraj, 13 Members of Lok Sabha did not resign. Shri S. Jaipal Reddy, Shri Anjan Kumar M. Yadav, and Shri Sarvey Satyanarayana have not resigned. ...[\(Interruptions\)](#) How can you say that all the Members from Telangana have resigned? They are before you. ...[\(Interruptions\)](#)

श्रीमती सुष्मा स्वराज : इन्होंने मिल लीयो के नाम दिए हैं, उन लीयो और एक अन्य वाली चार सदस्यों ने रिज़ाइन नहीं किया और 13 ने रिज़ाइन किया है, मिल लीयो के नाम हैं, यह बात है कि इन लीयो ने रिज़ाइन नहीं किया। फिर चार लोगों ने रिज़ाइन नहीं किया, इन्होंने उनके नाम दिए हैं कि श्री उज्ज्वल रेड्डी ने रिज़ाइन नहीं किया और कर्मी दो ने रिज़ाइन नहीं किया। लेकिन अख्य जी, मैं यह बात इस्तीफा कर रही थी कि देश की लोक सभा और अंगू प्रदेश की विधान सभा में यह-यही बहुमत हो रहे तेलंगाणा को सुकाव देने के लिए मैंने यह ख्याल-ख्याल-ख्याल पूरातव आज पूरातव किया।

अख्य जी, तेलंगाणा का परिचय एक तरफ संघ-संघ-संघ की गथाओं से बसा हुआ है, लेकिन दूसरी तरफ विचार-सभा के प्रश्नों से भी पता पड़ा है, पता नहीं इस सदन में कितने लोगों को यह मालूम है कि भारत 15 अक्टूबर, 1947 को आजाद हुआ, लेकिन तेलंगाणा उसके साथ आजाद नहीं हुआ, तेलंगाणा 17 सितम्बर, 1948 को आजाद हुआ, कभी भारत की आजादी के भी एक वंशाल से जवान संघ-संघ करके, हजारों लोगों के बलिदान के बाद तेलंगाणा को आजादी मिली, अभी वे आजादी की पूरी सुधी सला भी नहीं पा रहे थे कि उनके सिर पर अंगू प्रदेश के साथ मिलव की तस्वीर लटक गयी। ये लोग अंगू प्रदेश के साथ मिलव नहीं चाहते थे, इस्तीफा सिवाय कुछ हुआ, वंशाल 1953 में एक फजल अली कमीशन बना, उन्होंने कहा कि यह मिलव अर्चना नहीं लोग और अगर मिलव करना ही है, तो वंशाल 1961 का एक चुनाव ले जाने दो, वह तेलंगाणा के गैजट से आने हुए अगर दो-तीसई विचार-सभा यह करे कि अंगू प्रदेश में मिलव कर दो, तब करना कर्मी मत करना।

अख्य मन्त्री, मैं उभर के हुए स्थितियों को बाद दिखाना चाहती हूँ कि देश के पूरातव प्रभाव मंत्री, बहुत पारदर्शक प्रभाव मंत्री, चीनर जवाहर लाल नेहरू जी उस समय प्रभाव मंत्री थे। उन्होंने इस मिलव को बेतराफाने हुए यह कहा था कि अंगू और तेलंगाणा का मिलव उसी तरह से है जिस तरह से एक इंसोसेट लड़कियाँ, एक मोती-माली लड़कियाँ की शर्त एक मिस्त्रीविद्युत बॉय, एक शरारती लड़के से कर दी जाये। उन्होंने यह कहा था कि यह शर्त नहीं करनी। अब यह शर्त ही चले, तो यह पति-पत्नी की तरह अलग-अलग हो जाये। ...[\(अर्चना\)](#)

SHRI L. RAJAGOPAL (VIJAYAWADA): No, he never said that. ...[\(Interruptions\)](#) He never said that. ...[\(Interruptions\)](#) He never said that. ...[\(Interruptions\)](#)

अख्य मन्त्री : आप बैठ जाइये, आप क्यों उठे हो अये? आप बैठ जाइये।

â€(‹[\(अर्चना\)](#)

श्रीमती सुष्मा स्वराज : अख्य जी, मैं चीनर जी को फोट कर रही हूँ। ...[\(अर्चना\)](#)

"The Committee travelled beyond the Terms of Reference in its endeavour to persuade the Union of India not to accede to the demand for Telangana . It is demonstrated in a three-page supplementary note appending to the note representing Chapter 8."

उन्होंने माना कि एक नया चैप्टर -8 ओट है, आप टैकल हो जाएंगी, यह ओट है पार्लियामेंट में जैजमेंट करिए, मीडिया में जैजमेंट करिए, मैं सदन को चौकले वाली चीजें कर रही हूँ, उस ओट में विश्वास है -

"There is a need for ensuring unity among the leaders of the Ruling Party in the State. There is also a need for providing strong and firm political leadership and placement of representatives of Telangana in key positions. This aspect was discussed with FM and HM in September 2010. Action also needs to be initiated for softening the TRS to the extent possible. "

"The Congress high command must sensitize its own MPs and MLAs and educate them about the wisdom for arriving at an acceptable and workable solution. With the Ruling Party and main Opposition Party being brought on the same page, these support mechanisms have a higher probability of becoming successful. "

यह ओट कहता है कि मीडिया में जैज करिए, मीडिया में जैजमेंट के लिए कहता है कि वहां इलेक्ट्रॉनिक चैप्टर है, इनके मुँह के चैप्टर है, मीडिया, जस्टिस रेड्डी कहते हैं -

"More disturbing is the suggestion given by the Committee to the Government."

More disturbing is the suggestion given by the Committee to the Government and it reads:

"The print media is hugely dependent on the Government for advertisement revenue and if carefully handled can be an effective tool to achieve this goal."

महोदय, यह रिपोर्ट है, यह जस्टिस श्री कृष्णा कमीशन की रिपोर्ट नहीं है, यह एडवॉकेटरी की रिपोर्ट है और आज तक ऐसी रिपोर्ट नहीं आई है, मैं नुद मंत्री जी से पूछना चाहती हूँ कि...[\(इंटरप्शन\)](#)

अध्यक्ष महोदय : आप अपनी बात समाप्त कीजिए और बैठ जाएं।

â€¦[\(इंटरप्शन\)](#)

श्रीमती सुषमा स्वराज : महोदय, यह जजमेंट है, ...[\(इंटरप्शन\)](#)

अध्यक्ष महोदय : आपसे स्पष्ट कहना है कि पांच मिनट में अपनी बात समाप्त करके बैठ जाऊँगी। पांच मिनट हो गए हैं। आपसे कहना है, आप बैठ जाएं।

â€¦[\(इंटरप्शन\)](#)

श्रीमती सुषमा स्वराज : महोदय, मैं जस्टिसरी बात कहना चाहती हूँ, ...[\(इंटरप्शन\)](#)

अध्यक्ष महोदय : आप जल्दी अपनी बात समाप्त कीजिए।

â€¦[\(इंटरप्शन\)](#)

SHRI ADHIR CHOWDHURY (BAHARAMPUR): Madam, I am on a point of order...[\(Interruptions\)](#)

MADAM SPEAKER: Under which Rule do you want to raise the point of order?

...[\(Interruptions\)](#)

श्रीमती सुषमा स्वराज : महोदय, यह जजमेंट है, ...[\(इंटरप्शन\)](#)

अध्यक्ष महोदय : आप प्लेजंट आउट कर दें और बात समाप्त करें।

â€¦[\(इंटरप्शन\)](#)

SHRI ADHIR CHOWDHURY : Madam, the submissions made by the hon. Leader of Opposition should be authenticated by her...[\(इंटरप्शन\)](#)

श्रीमती सुषमा स्वराज : मैं अभी ओपेनियर करके रख देती। यह जजमेंट की कपी है।

नुद मंत्री जी, मैंने ये बातें इसलिए रखीं, क्योंकि वहां तय-तय के घोसो लो रहे हैं, यह जो संस्कार की हस्तगत है, इससे हमारा जो कर लोड आनन्द-वादा कर रहे हैं, पिछले डेढ़ चँाल में 600 लोग नए मधु महोदय, आप मुझे बीजेपी के लिए कर रही हैं, मैं जो बात कहने जा रही हूँ, उसे सुकरकर आपका दिल दहल जाएगा। दिल्ली में एक लड्डा आया, जिसका नाम थादी रेड्डी था। यह इतना बड़ा लेगनु का लोड आनन्द-वादा करके से पहले रिजल कर नया। मैं केवल चार पार्ले आपसे पाठ कर सुकरवा चाहती हूँ। उस लड्डो ने दिल्ली में आनन्द-वादा की, उसने रिवाया कि डैटमबाद देन चहले से पहले बहल सारे सभारो में कुछ सोचता हुआ चला आ नया, मैं चाहता था कि मैं के हाम का अना साकर और आर्थिक लेकर आऊं, लेकिन लजा कि कहीं पर पीछे न हट जाऊं, इसलिए ऐसा नहीं किया। मैं अपना इरादा लोड कर जा रहा हूँ। मैंने पिछले सभले देसो थे। मैं तेलंगणा लोड कर जा रहा हूँ। नव में पूरा दुख हो। सर बीजेपी है, मुझे नहीं मारना कि मैं चला केने आ नया। वहां आने के बाद नव में एक डी इरल है और कुछ लड्डो सोच रहा हूँ। मैंने जो सोचा, वह करूँगा। तेलंगणा लोके के लिए मैं भी मानीत करूँगा...[\(इंटरप्शन\)](#)

DR. K.S. RAO : Please authenticate that letter.

MADAM SPEAKER: She is ending the speech. Are you ending?

...[\(Interruptions\)](#)

श्रीमती सुषमा स्वराज : अध्यक्ष जी, मुझे लगता है कि यह जितना संजीदा रिऱा है, उतनी संजीदगी से मुझे बीजेपी के लिए जाऊन लेकिन उतनी संजीदगी से मुझे बीजेपी नहीं दिना नया, लेकिन बीजेपी की नई, इसलिए मैं नुद मंत्री जी, आपसे जवाब कुछ न पूरको हुए एक विवेदन करना चाहती हूँ कि यह कसेस बहल हो गई, अब आपसे फूल रिजेक्शन की बात की है जिसको चीफ मिनिस्टर ने कहा कि जरूरत नहीं है। मेरा यह कहना है कि मुझे कुछ नहीं पूरना है...[\(इंटरप्शन\)](#) मुझे एक विवेदन करना है, आप तेलंगणा का मिल लेकर आइए, यह कांस्टीट्यूशनल असेसमेंट मिल है, दो-दिवस सांसद आपसे चर्चा, हम से सांसद जुलवा है। मैं आपसे विवेदन करना चाहती हूँ...[\(इंटरप्शन\)](#)

अध्यक्ष महोदय : दीक है, कन्वका।

â€¦[\(इंटरप्शन\)](#)

श्रीमती सुषमा स्वराज : एक मिनट, अध्यक्ष जी...[\(इंटरप्शन\)](#)

अध्यक्ष महोदय : पिछले एक मिनट में सुषमा जी?

â€¦[\(इंटरप्शन\)](#)

श्रीमती सुषमा स्वराज : पूनव दा, आपसे कहना है कि मैंने भी कि हम जो मिल ला रहे हैं, उन रिजो पर विषय आकर साय दे। आज मैं अभी कर रही हूँ, आप मिल लाइए। हम सब साथ केने और तेलंगणा का निर्माण लेना चाहिए। लेकिन अगर मैं आपसे और सरकार से मिल लाने के लिए अभी कर रही हूँ तो मैं सदन से भी अभी कर रही हूँ कि हमें तेलंगणा के लिए मरने वाले लोगों से एक अभी करनी चाहिए। हमें करना चाहिए कि वे अरे नहीं, बल्कि वे तेलंगणा बनना हुआ देकर के लिए जिंदा रहे। उन लोगों का मरना देन के लिए मैं नहीं लेना। इसलिए मैं केवल वहां के अपने बहन-भाइयों से एक अभी करना चाहती हूँ:-

"Sodhara, Sodharimanulaa, Telangana kosam balidaanam vaddhu.

Telangana Choodaaniiki Brathakaali, Brathakaali"

It means: "Brothers and sisters, do not sacrifice your lives for Telangana. You should live to see Telangana.

MADAM SPEAKER: Shri Gopinath Munde and Shri Ramesh Bais have withdrawn. Now, I call Shri Gurudas Dasgupta.

DR. K.S. RAO : Madam, before that I humbly request the hon. Leader of the Opposition to certify that secret letter written by the person who died, which she has read. It is because she is reading the letter...[\(Interruptions\)](#)

श्री सचिव सचिवसभ्य : अध्यक्ष महोदय, मैं कुछ कहना चाहता हूँ...[\(इंटरप्शन\)](#) मुझे अनुमति दी जाए...[\(इंटरप्शन\)](#)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) â€¦

MADAM SPEAKER: Shri Gurudas Dasgupta Ji please start. Nothing will go on record.

*(Interruptions) â€¦**

SHRI GURUDAS DASGUPTA (GHATAL): Madam, at the beginning, I plead for patience, for tolerance and for a consensus on the issue. I should not be misunderstood. The situation is quite sensitive and explosive in whole of the Andhra Pradesh. There is division in the political spectrum of Andhra Pradesh.

The Congress Party is divided and everybody knows it. There is nothing to find something unique in it. This happens when emotions rise very high. Therefore, I plead, please do not put fuel in the fire. I plead let us not fish in the troubled waters. Nobody will be friend of India if we seek to fish in the trouble waters. I am not saying it to you. You should understand the implication of it. You are quite an intelligent person.

Madam, it is a sensitive issue. It is an emotional issue. A part of the history has been spoken by her, but there is another part of history.

MADAM SPEAKER: You have to ask your question.

SHRI GURUDAS DASGUPTA : Madam, you have allowed her, kindly allow me also.

MADAM SPEAKER: She is allowed more time but you have to ask one question.

SHRI GURUDAS DASGUPTA : Madam, I plead you for some time.

MADAM SPEAKER: No. Please ask a question. You ask a clarificatory question. We are not going into the history.

SHRI GURUDAS DASGUPTA : Madam, I plead with you as it is a very important issue. I shall not take a long time.

I only remember the great struggle, the martyrdom of Sriramulu for the formation of Vishal Andhra. Let us remember him. I also remember the great struggle of Telangana people. Telangana people fought against Nizam for the land. Therefore, Telangana is a part of India and has a great history. Andhra Pradesh also has a great history and is a part of India. Therefore, there has to be some patience and tolerance.

While saying so, I say that it is a well known truth and it is a fact beyond doubt that overwhelming majority of the people of Telangana wants a separate State. It is a clear truth. Let there be no dispute. There is a complaint that they were discriminated upon. There is a complaint that when the merger took place, there were certain conditions and those conditions were not adhered to by the Governments that had ruled Andhra Pradesh. There is a complaint that there is under-development in that particular area. There is a complaint that temporary arrangement that has been made to address the grievances of the people of Telangana did not work well. It is a part of history.

Therefore, having respect to the emotions of the people of Telangana, having understood that integrity of a State cannot be maintained by coercion, we stand to support unequivocally the demand for a separate Telangana State. But there is a crisis in Andhra Pradesh. Please do not mind that a political party in Andhra Pradesh has to be blamed for the debacle that has been created.

There are little more facts also. The Central Government has, undoubtedly, said that Telangana will be formed and a process will be initiated...*(Interruptions)*. I am saying that a process will start...*(Interruptions)*. Please listen to me. I am saying that a process of setting up of a State will be initiated. But it was not done and that has created a serious crisis. Please Mr. Rao, you cannot say that there is no crisis. There is a crisis. Therefore, the indecision of the Government of India can be taken to be a factor which has aggravated the crisis in Telangana.

I remember there was a Committee set up under the Chairmanship of Mr. Pranab Mukherjee and only one Party has not given an opinion. Sushmaji has forgotten to say that...*(Interruptions)*. No, it was the Congress Party...*(Interruptions)*

MADAM SPEAKER: Shri Dasgupta, please address the Chair.

SHRI GURUDAS DASGUPTA : I am saying the Congress Party had not given their opinion in the All Party meeting. Therefore, situation is very bad today and it needs a solution.

Madam, I am coming to my question. I would like to refer to the statement of Shri Chidambaram. He is always looked upon as a man of strong will. He always says that he is a man of strong will and I do not doubt the strength of his will, though I may have differences with him. But is it the statement of a strong personality? It is full of indecision. He has only quoted some recommendations. These are all options. What is the Government of India saying? It is saying from the beginning that consultations will be made, consensus would be sought to be done and will be done at an appropriate time, may be the appropriate time will be when Shri Chidambaram will not be in power or will not be in office. What is the appropriate time?

Therefore, my accusation is that the active role that the Central Government had to play in order to sort out the issue was not done. It is a disservice to the nation, not a disservice to the Telangana alone. Please let us not stand in solidarity with Telangana only but let us also stand in solidarity with the whole of Andhra Pradesh. The whole of Andhra Pradesh is burning, not Telangana alone. Therefore, this indecision, this insipid character of the statement, this failure of the Government to reach a consensus is because their house is in disorder. He has to make a statement.

MADAM SPEAKER: Please come to your question.

SHRI GURUDAS DASGUPTA : I only have a pity for a strong man. I am very categorical. I support Telangana. But I respect the emotions and sentiments of the people of Rayalseema. I respect the sentiments and emotions of the people of the coastal area. I have a respect for them also. I cannot say that I stand out only for Telangana and the rest of Andhra Pradesh should go to hell. No. I stand out for the whole and find out a solution.

MADAM SPEAKER: Put your question please.

SHRI GURUDAS DASGUPTA : Madam, I am coming to my question...*(Interruptions)*

Madam, the point is that I plead for peace in Andhra Pradesh, I plead for ending of turmoil in Andhra Pradesh, I plead for a consensus on this issue in Andhra Pradesh. I must remind the supporters of Telangana that you cannot get your demand realized through coercion. You cannot get the demand of Telangana through coercion, you cannot do it. Yes, I agree that there should be consensus, but the Government must take the steps. They are responding only when she is raising it.

MADAM SPEAKER: What is happening? Please put your question. You are such a senior Member.

SHRI GURUDAS DASGUPTA : Madam, I support Telangana, I respect Rayalaseema. I support Telangana but I respect the coastal region...*(Interruptions)*

MADAM SPEAKER: All right. Thank you so much. You have said what you had to say. Now, please take your seat.

...*(Interruptions)*

SHRI GURUDAS DASGUPTA : Madam, what I am saying is that while supporting the people of Telangana, I do not show any disrespect to Rayalaseema or coastal region, but there has to be a consensus. Transition can only take place through a peaceful way in a democratic system. I want a democratic and a peaceful solution.

MADAM SPEAKER: Thank you.

13.00 hrs.

...*(Interruptions)*

SHRI SARVEY SATYANARAYANA : Madam Speaker, I thank you very much for giving me an opportunity to speak in this august House over the issue of Telangana where I come from. I am a pukka Telanganite. People in Telangana are sacrificing their lives. They are committing suicide. It is a sensitive issue. The whole Telangana is burning and as you said, even Andhra Pradesh is also burning. ...*(Interruptions)*

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) à€¦

अवस्था मंडलेच्या : आप बोलिये, आप सोन के क्या परस्पर खार्तालय कर रहे हैं, You address the Chair.

SHRI SARVEY SATYANARAYANA : Madam, I am very much thankful to Shri Dasgupta and I appreciate his stand. All these years, his Party was not supporting us. Madam, I am thankful to him that now he has come out with a statement supporting the demand for a separate understanding the sentiments of the people there. We are very much thankful to him. The whole is thankful to him but I have a personal request to make. He should ask for a separate and not for Andhra State and all that. ददन यह नहीं हो सकता कि विना श्री मेरी और पर श्री मेरी। एक ही बात होनी चाहिए जैसे बीजेपी ने बोला कि तेलंगना दीजिये, उस तरह से तेलंगना के बारे में बात होनी चाहिए ...*(Interruptions)*

SHRI GURUDAS DASGUPTA : The BJP has an axe to grind...*(Interruptions)*

अवस्था मंडलेच्या : सुन्दरतम दाम सुभा जी, ये आपको क्या हो क्या है? You please sit down and Shri Satyanarayana, please address the Chair. आप उनको कहीं अड्डेस करो हैं, ये बाब-बाब करते हो रहे हैं तो आप बाब-बाब उनसे बोलेंगे?

श्री सरो सत्यनारायण : मैमन स्पिकर, मैं यहाँ से मन्नाबन से यही पुरस्का कम्पना कि हमारी नेता सोनिया जी, सुप्रीम केयरसर्जन, कम्प्रेस पार्टी लीडर I consider Shrimati Sonia Gandhi as my mother. She gave me rebirth in politics. अगर सोनिया जी यहाँ नहीं और तेलंगना की रिश्ते सुकरी तो शीक्रेवली तेलंगना का सन्तु very soon expedite हो सकता था। Today she is not here with us. She is hospitalised. I pray God on behalf of the entire people of and this House that God should give her patience, strength and good health and she should recover very well. She must come back with very good health and do justice to the people of because she has always been saying that she has not let the people of Telangana down.

The chapter of Telangana is not yet closed. The debate on is still on and that is the reason why I have been trying to convince all the political parties including the Opposition to have a consensus on the issue of . Since there was no consensus, this issue was getting delayed but due to different statements from the Government, from the Congress Party

and other political parties, people of are at a loss to understand the matter. They have developed a fear psychosis that a separate may not be formed and that is why, people are committing suicides. Let us not play with the lives of the people.

Telangana was a separate State or for that matter, we were a separate country. We were called the Hyderabad State. We got Independence only in 1948 and not in 1947. We were ruled by the then Nizam. हमारे पास मुल्की स्ल था, मुल्क मालव देस, उस देस क जो भी रेजीडेंट है, वद मुल्की कदमता था, वद कर्नलन्सु ठेका था. We were merged with the Seema Andhra people on the basis of linguistics, language and all that. These Andhra people were with Madras State. There is no doubt that they are our brothers and sisters. मद्रस स्टेट को separate करने के वारो तेलुगु पीपल एक जगद इमफरु ठेके, बोल्कर they wanted to come out from the Madras State. They demanded a separate State and on the basis of language and all that, we were forcibly merged with Andhra Pradesh. At that time they had even demanded for a separate Madras State because they had contributed much for the development of Madras. But Madras was not given to them as they are now demanding Hyderabad as their right on the plea that they have contributed so much for its development. On the same lines, they had demanded in those days. It was not considered too but was merged. On the day it was merged, as Shrimati Sushma Swaraj has said, Jawahar Lal Nehru has commented on it.

Telangana is an innocent baby. Being married to a mischievous boy, they should live together for long and as much as they can. But if this innocent baby demands a divorce, it should be granted. उस दिन जवाहर लाल नेहरु जी बोले हैं और आज उनकी बच्ची, आज उसकी फेरी सोनिया जी, हमारी भोजनग, she is prepared to fulfil that commitment. She understood that a lot of injustice has been done to the people of Telengana. They are being treated as second class citizens of this country. They demand justice. The development is not taking place there...(Interruptions)

अरुण्डा मडोन्ना : आप पृथक् पूछिये।

श्री सरो सचनारमण : हमारे बच्चो के लिए फाई वली है, हमारे बच्चो के लिए लीकविज वली है, हमारे पास इंटरनू वली है, हम और भी नमीय हैं, इन्फोर्मेट लोम हैं, अच्छे लोम हैं, हम टय-एक को मानते हैं, हमारी कमरोगेपेडिनेज सिगुरफुल है, हम सक्ते चलेते हैं, आज भी तेलंगना के सिगुरफुल के बाद भी, we will allow everyone to stay in Telangana itself. We will not ask anybody to go away from Telangana as KCR has said: ""तेलंगना वाले जामे, आज वाले जामे, Congress is not for the bhago slogan and we are not for bhago slogan. Everybody should live. Why are we demanding Telangana? Telegana is for self-respect and self-governance. The State wants a development. That is the reason we have been demanding Telangana. A lot of people have laid down their lives. Even the hon. Minister of Home Affairs has made the statement on 29th in both the Houses of Parliament. Again, on 23rd there was a statement issued by the Government about the people who have lost their lives. More than 600 people have lost their lives. We are very sorry to say this. As Shrimati Sushma] has rightly pointed out, one person मडोन्ना, वद वकी रेड्डी 20 साल वन वरता फिरले वद आज सुमाइड कर रिना। प्रीरस वारे, बोल्की करले वारे, वारंटेबलस बीबी, बच्चो के सक्ते जुट करके मर नसे कि तेलंगना वली जनेमा इस्तिफ में मर खल हु। लोम इस तरीके से जेपीफुल कर रहे हैं। That was the reason in the last Session we have created pandemonium here. We said, 'yes, we will commit suicide' हम जामे बच्चो को और मरले वली देसके, तेलंगना लेकर रहेके, As Bal Gangadhar Tilak has said, "Swaraj is my birth right. I will have it". Sarvey Satyanarayana and the Telangana people, वार करोड जकम आज एक ही बात करेला कि तेलंगना हमस बंद शरः है। We will have it and we will take it. The creation of separate Telangana is imminent. It should be given and nobody can oppose that. Shrimati Sonia Gandhi is our Leader. She has made up her mind to give Telangana. That was the only reason...(Interruptions)

अरुण्डा मडोन्ना : आप पृथक् पूछिये।

श्री सरो सचनारमण : मडोन्ना, तेलंगना में लोग मर रहे हैं, तेलंगना की वार करोड जकम की तफ़्फ़ से हमारे एमपीज वर डिआइल रिना तो जप मुझे बोलेले क वार दीजियु, मैं सुमा जी डिआला सींसिवर वली हुं, मैं नुक़दास दासगु जी भी डिआला सींसिवर वली हुं जो बात कर समू। Madam, I must be in a position to give my presentation. आज सारी दुनिया देस रही है कि तेलंगना में क्या ठेके वारा है?

MADAM SPEAKER: I am giving you the chance. So, please ask your question.

श्री सरो सचनारमण : तेलंगना को न्वाय मिलेना, तेलंगना को जस्टिस मिलेना, कंग्रेस और सुप्रीम न्कॉर्मेट की तफ़्फ़ से इसमें डिदे हो खल है, जो उअर, लेफिज सभाक जस्टिस मिलेना, उस सभाक के वारो हम लड रहे हैं, नलत स्टेटमेंट जामे की वजद से हमारे लोम जव दे रहे हैं और इस्तिफ वद सिगुरफुल हैं, आज पूरे एमसलरज डिआल कर नसे हैं, Ministers are not going to their offices. आज स्टेट न्कॉर्मेट क पूरा स्टॉक फेज उअर करके वद कुश भी वली कर खल है, बरले, रिआसी स्कुल वली जा रहे हैं और कोई लीकरी वली कर खल है। वद सब अरस-वरास ठे न्वा है, वद की पूरी ल्करना रमनिन ठे न्वा है, वद प भी डिआइल रिना, जो भी डिआइल देना वारिड, लेफिज अमर में भी डिआइल देना, अमर मेस वद बार्ड भी डिआइल देना तो वद तेलंगना की बात करले वारा कोई भी वली ठेका, वद कोई भी वन करले वारा वली रड पारा। कोई लीडर वली है, मैं वद वार कन्ग्रे। मैं हुकूमत के सिगुरफ वली जाऊंगु। I will not defy my Leader. I will not challenge the authority of my Leader. I am a loyalist because she gave me birth in politics.

Madam, as she said, it was a birthday gift given by Shrimati Sonia Gandhi on 9th December, 2009. It was really a birthday gift to the people of Telengana. Once she has given the birthday gift, she will not take it back. It is true that once she commits or promises, she will abide by that. The only thing is that certain disturbances have been created. That is the reason it is getting delayed. Shri Ghulam Nabi Azad is our Leader. He has already started consultations. He is trying to find out a solution. As soon as the discussions are over, definitely the Bill is to be placed in the House.

And, it should be placed in the House. मडोन्ना, हैदराबाद के वारे ये ले लोम पूछे हैं, तेलंगना देस है तो वो वली तो तेलंगना को नूकिसन टैरिटी व व फॉनल टैरिटी क्वाओ, हमारे बार्ड देस बोवते हैं, वल सुवद हैदराबाद को हदकर तेलंगना दे तो तो they will agree. ...[\(सुनइया\)](#)

अरुण्डा मडोन्ना : वन जप वॉरिगे, जामे विवारी टेर बोत रिना, अब सवाल पूछिये और बोलिये।

श्री सरो सचनारमण : हैदराबाद रिची की जामीर वली है, हैदराबाद हमारे सिर के सवाल है, सिर के साथ शारी हव दे ठेके और शारी हव दे ठेके और करले कि तेलंगना ले तो, ऐसा वली लेस है। Nothing more and nothing less. तेलंगना ठेका तो हैदराबाद के साथ दस डिअरों क तेलंगना ठेका, Nothing more and nothing less.

मडोन्ना, हमारे लोम सिंसिवर साइल ले एक स्टेटमेंट में उभी-उभी बोला है श्रीकृष्ण कमेटी के वारे में। The Sri Krishna Committee was appointed with reference to the demand for a separate State of Telangana as well as the demand for maintaining the present status as the united Andhra Pradesh. वार तो तेलंगना बोले तो जप पूरेज बोले, इसके वारे में कमेटी जरी है। Of course, the Sri Krishna Committee is not the Supreme Court for us, the Telangana people. Their findings are not binding on us. Even we ignore the Government also. वद तो हम वारे के डिजे ले जनेके, इस्तिफ सक्ते वरकि जमी-जमी मारुम हुमा है कि तेलंगना के साथ विवारी रमनिन हुं है। इव लोमों के पोसिटीवल इंटरस्ट है, ये लोम जो पोसिटीवलरन वली ठेके, देसे लोमों ले वद डिअरं रिआसी है, इस्तिफ हम उसे वली मारवो। लेफिज इस स्टेटमेंट में केवल दो वॉइट पूरे मर है कि व व व व बोले तेलंगना के रिना तो उअरले क वॉइड रिजे रिजे देस भी करे, वैसा भी करे, ऐसा करे, वैसा करे, इनवा बोलेले की वन जक़रत वी? This itself is a wrong statement. इस्तिफ हम इसको रिजेक्ट करले हैं...[\(सुनइया\)](#)

Regarding deletion of Paragraph 14 (f), I think that issue is तेलंगना के वारे में भी 9 डिअरवद के बाद जो स्टेटमेंट रिना था, सब लोमों ले उनकी न्वासी फरसी थी। सक्तेले वल कि विडमवम साइल वैसा सारोस देस बोले, लेफिज ये सभार की तफ़्फ़ से बोले, Our appreciation and our thanks are there to Shri Chidambaram. लेफिज एक बात क्या हुं 14(फ) में, He is clearly mentioning that the Central Government will reiterate the State Assembly to get it passed again. एक बार एर्रॉन्वली में 14(फ) के डिप्रीजल के वारे में वल ठे न्वा तो एक बार फिर डिप्रीजल वन करके की वन जक़रत है? वद कन्वन्सूजिन स्टेटमेंट खले की वजद से वारे मर रहे हैं, इस्तिफ हम लोम वॉइटे कर रहे हैं। ऐसी चीजे वली ठेके वारिड। Now, this matter is settled. No doubt, it is going to help us. लेफिज 14(फ) में वली ठेका, वली वद कोई दुअरे गैजलल बोर्डनं ठेकावे से, व कोई कमीशल जॉइंट करके फुज ठेके से तेलंगना को न्वाय वली मिलेना। तेलंगना को किंक सैपेट स्टेट देले से ही न्वाय मिलेना। इससे हदकर कुश भी हमारे लोम वली मानेके। इस्तिफ हमे तेलंगना जव इस तरीके से देना वारिड। "The process on Telangana will be initiated and an appropriate Resolution will be moved in the House, and almost all the cases that are being booked against the students will be withdrawn..." - इस फुगर ये लोम सिंसिवर साइल ले 9 डिअरवद को जो स्टेटमेंट रिना है, और 10 राशिज को संसद के ठेको जलने में स्टेटमेंट रिना है, उअरें क्या है? वद सेर डिआल से उअरा स्टुडन स्टेटमेंट वली है। By when will you initiate and when will you complete it? There is no time-bound programme in that. An Appropriate Resolution should be moved. It is not necessary that it should be approved with a majority. It is not necessary that it should be approved unanimously. It is sufficient if it is placed in the House and discussed. वद वल है, और एक बात है उस स्टेटमेंट में, "All the cases that are being booked against the students who participated in the agitation will be withdrawn!" - लेफिज आज तक किडन वली हुमा है, we are very sorry to say that. वद भी करस वारिड, 14(फ) भी हदला वारिड, तेलंगना स्टेट ठेका वारिड।

अरुण्डा मडोन्ना : अब जप जम्बी बात सभाक करिये।

श्री सरो सचनारमण : मैं सुमा कर खल हुं, फनअत उली कमीशल की बात मैडम ले बोली, वद सही बात है, तेलंगना में अमर इलैगल ठेकाओ तो तेलंगना स्टेट के टू-वर्क मेमोडिटी ऑफ एमसलरज अमर मानते हैं मजूर के रिग तो जपू पूरेज स्टेट विरुटे करे, लेफिज कजल उली कमीशल को उव लोमों ले, who are at the helm of affairs, they have ignored and they have formed the State. एक बात और वरले हैं कि सैकड एमसलरजी कबरक देस में डिआले क्से-क्रेटे स्टेट्स है, सब लोमों की वन सुक्रेने और हो सक्ते तो उअरें तेलंगना को जोड देके।

उअरें तेलंगना जोड देके। It is clearly a message of opening Pandora's Box. वद एक वरवीर मैकेज जाणम, डिआले तेलंगना कसले के रिग सींसिड एमसलरजी बोलेला ठेके रीडेज बीरव को ओल कसना। वद बात सभार, सोनिया जी, फुलमारी व व सुकिसन कजडिड जप सिंसिवरि वली बोले रहे हैं। लेफिज वद वद वन सभल अरु। In UPCC, there was an unanimous resolution passed for trifurcation of the State of Uttar Pradesh into three. This is the resolution of the Congress Working Committee. कंग्रेस वरवीन कमेटी वन रेजेलेकुल वन, इस्तिफ सींसिड एमसलरजी बोली अरु, लेफिज हमारे जपू और सेंडल सीसा के लोम वद रहे हैं कि सींसिड एमसलरजी ठे वरु है और तेलंगना वली जामा है। रिअस्टरफिजल जप कैप्टर की वजद से हमारे बच्चो मर रहे हैं, सींसिड एमसलरजी केवल उअर पूरेज के रिग वली वली, वरिफ जव भी मंग है, उअरें रिपुअलेजल वीरिड और सुनिपु। वरि गैजलल मंग है तो उअरें दीजियु। डिज सभल देल जजजुद हुमा था, उस सभल विवारे जव से और आज विवारे जव है, वद जप देस सक्ते हैं, जव लोमों ले उअरसंवर, झारखंड और क्शीसन्ड रिना है...[\(सुनइया\)](#)

अरुण्डा मडोन्ना : आप बैठ जाइयु।

Ⓜ(सुनइया)

अरुण्डा मडोन्ना : अब जप बैठ जाइयु, जप जम्बी बात वद चुके हैं।

Ⓜ(सुनइया)

श्री सरो सचनारमण : तेलंगना क मसला सीजेपी और एनडीए के काल में भी था। लेफिज इन्कले उसे इन्वोर रिना। हमारे जपू पूरेज के मारुवो ले सारी को वद सुंरकर रिना है। मैं इसे फकर सुनाला वदला हुं-

"I have had the matter examined. The Government of India is of the view that regional disparities in economic development can be tackled through planning and efficient use of available resources. The Government, therefore, do not propose creation of separate State of Telangana."

वर्ष 2002 में जाडवणी साइल ले बीजेपी के एमपी अरेवुद साइल को एक लेटर रिना था...[\(सुनइया\)](#) वद लोम वदुन खल ठे रहे हैं, वद सक्नेट करके वदुन खल

getting solved. लेफिज इसमें विडमवम जी हमारे साथ वदुन ठी ठावटीं करी हैं।

हो रहे हैं, लेकिन हम सुन रहे हैं, क्योंकि उस समय तो आप नहीं दे पाए, लेकिन आज आप तेलंगाना की जनता को दिखाने के लिए एक अच्छी योजना दे आए हैं। उस दिन यदि आप तेलंगाना दे देते तो आज इतनी पुस्तकें नहीं होती। उस समय यदि आपने तेलंगाना दे दिया होता तो आज हमारे कानों में मर रहे होते। डेर हूँ, लेकिन अरे नहीं, तेलंगाना देने के लिए डेर आए, लेकिन तुरन्त आयु... (इंटररूप्शन्स)

MADAM SPEAKER: You made it into a debate. It is a 'Calling Attention' of the Minister.

श्री असे सत्यनारायण : असे असे संसद, सचद, असे प्रदेस के चीफ मिनिस्टर से। (Interruptions) असे! * असेने बीजेपी को सच कि तेलंगाना नहीं देना चाहिए, इसलिए इन्होंने तेलंगाना राज नहीं दिया... (इंटररूप्शन्स)

MADAM SPEAKER: All right. This will not go on record.

(Interruptions) असे! *

MADAM SPEAKER: Dr. K.S. Rao.

Nothing else will go on record except what Dr. K.S. Rao is saying.

(Interruptions) असे! *

DR. K.S. RAO : Madam, I sincerely thank you for giving me an opportunity to tell the fact prevailing in Andhra Pradesh. I am particularly requested to, because only people who are supporting the demand for a separate State of Telangana... (Interruptions)

श्रीमती सुषमा स्वराज : मधोदया, क्या इसके दो चीज बोलेने?

MADAM SPEAKER: I have my own special discretion and I have allowed him.

DR. K.S. RAO: Only because the responsible Leader of the Opposition representing the whole country, and a major opposition party has raised this issue, I had to speak today. If it were to be a Member of Parliament from Telangana, I would not have bothered so much about it because by virtue of his being from Telangana, naturally, they would like to say so. I have no objection on that. Here, I will quote some of the points mentioned by our Opposition Leader.

Hon. Sushmaji was telling that some Congress leader, in a public campaign during the election in 2004, said that they will give a separate Telangana State. She also says that it is mentioned in the Common Minimum Programme and also she said that it is mentioned in the President's Address. I want to make a statement here that nowhere a separate Telangana State was promised. But on many of the occasions, it is said... (Interruptions) I am talking about what hon. Leader of the Opposition has said. Nowhere is it mentioned categorically that a separate Telangana State will be created. But it did mention that the difficulties and the conditions prevailing in Telangana will be considered. If there are any regional differences in the development and if there are any grievances regarding employment, education, health care, they will definitely go into the details and address all those things. If necessary, the Government of India may ultimately decide to give a separate Telangana State for which we will not have any objection.

But the point here is that the hon. Leader of the Opposition is finding fault with the Congress Party. Let me quote what her party said. In their Plenary Session in Kakinada in 1998, your whole party said, 'one vote, two States'. They said that if one vote is given to the BJP and its supporting party, they will give two States. That means, they will divide Andhra Pradesh into two States immediately. She is the leader here, though she might not have been present there on that day. But who was responsible for it? Immediately after 1998, when they came to power they forgot that and the excuse they gave was that the TDP was not willing and so we will not give a separate Telangana State. ... (Interruptions) This is the letter which Shri Sarvey Satyanarayana has quoted. ... (Interruptions) Now a responsible party with no representation from Andhra Pradesh in Lok Sabha today, they are pleading about the conditions prevailing in Andhra Pradesh. How pathetic is this? ... (Interruptions) They do not even have one MP from Andhra Pradesh. ... (Interruptions) Let them go and fight the election there independently. ... (Interruptions)

MADAM SPEAKER: Satyanarayanaji, why are you standing? Please take your seat.

... (Interruptions)

MADAM SPEAKER: Nothing will go on record except what Dr. K.S. Rao is saying.

(Interruptions) असे! *

MADAM SPEAKER: Satyanarayanaji, please take your seat.

... (Interruptions)

DR. K.S. RAO : Madam Speaker, Sushma Swarajji raised this issue pertaining to Andhra Pradesh where not only they do not have any representation in Parliament, but they will not get even 2 per cent of the vote in Andhra Pradesh if they were to go alone in the election. They must either associate themselves with the Congress or TDP or some other party. Otherwise, there is no existence of BJP in Andhra Pradesh and they are now pleading for a separate Telangana State. ... (Interruptions)

MADAM SPEAKER: Ganesh Singhji, why are you standing? Please take your seat.

... (Interruptions)

DR. K.S. RAO : Madam, Srikrishna Commission was appointed by the Government of India... (Interruptions)

Srikrishna Commission was appointed by the Government of India with the consent of all the parties of Andhra Pradesh. Every one of us had agreed that we will abide... (Interruptions)

अस्य मधोदया: केत जाइये, बीजेपी

असे! (इंटररूप्शन्स)

MADAM SPEAKER: I have given him a chance to speak; let him speak.

... (Interruptions)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) असे! *

DR. K.S. RAO : I will limit my expression on the BJP; no more on BJP.

My point here is this. A major opposition party... (Interruptions)

MADAM SPEAKER: Nothing else will go on record except what K.S. Rao ji is saying.

(Interruptions) असे! *

अस्य मधोदया: केत जाइये, बीजेपी को सच कि तेलंगाना देना चाहिए, इसलिए इन्होंने तेलंगाना राज नहीं दिया... (इंटररूप्शन्स)

असे! (इंटररूप्शन्स)

अस्य मधोदया: चीफ है, केत जाइये, आप केत जाइये, आप भी बीजेपी

असे! (इंटररूप्शन्स)

DR. K.S. RAO : Nobody else is asking the question; he has to ask the question. ... (Interruptions). Okay, I will leave it. I will not touch over BJP. Now let me say about the position in Andhra Pradesh... (Interruptions)

अस्य मधोदया: आप फिर सारे दो नरे, केत जाइये

असे! (इंटररूप्शन्स)

DR. K.S. RAO: Madam, Telangana agitation is a golden history. It was started by discontented politicians be it Congress or be it some other Party... (Interruptions)

MADAM SPEAKER: Dr. K.S. Rao ji, you ask your question.

... (Interruptions)

MADAM SPEAKER: I am asking him to ask the question.

... (Interruptions)

DR. K.S. RAO: Andhra Pradesh was formed not because the people of Rayalaseema, of coastal region wanted it. ... (Interruptions)

MADAM SPEAKER: Dr. K.S. Rao ji, you ask your question.

... (Interruptions)

अस्य मधोदया: आप बीजेपी तो चले, आप बीजेपी, सभी कुछ चले, व

DR. K.S. RAO : It is the Telangana leaders sacrificing the position of their Chief Ministership. Dr. Burgula Ramakrishna resigned as Chief Minister, passed a resolution with more than 2/3rd majority asking Andhra region to join and make Vishalandhra... (Interruptions) But the discussion went on in Parliament. ... (Interruptions)

అవ్వకా మరలెంకా: కేం జాడో, ఆప నీ కేం జాడో, ఆప నీ కేరెంకే,

శ్రీ (అవ్వకా)

అవ్వకా మరలెంకా: ఆప కేం జాడో, ఆప నీ కేరెంకే,

శ్రీ (అవ్వకా)

MADAM SPEAKER: Will you ask the question, Mr. Rao?

...(Interruptions)

MADAM SPEAKER: Please ask the question.

...(Interruptions)

DR. K.S. RAO : Madam, 2/3rd of the Assembly of Telangana, of Hyderabad had approved this....(Interruptions)

MADAM SPEAKER: You please take your seat.

...(Interruptions)

DR. K.S. RAO : Madam, you must hear me also. You permitted them so much today.

My point here is this. I am also the people's representative....(Interruptions)

MADAM SPEAKER: Hon. Minister.

...(Interruptions)

MADAM SPEAKER: Please take your seats.

...(Interruptions)

అవ్వకా మరలెంకా : ఆప కేం జాడో,

శ్రీ (అవ్వకా)

MADAM SPEAKER: Please sit down. You also sit down.

...(Interruptions)

అవ్వకా మరలెంకా : ఆప నీ కేరెంకే,

శ్రీ (అవ్వకా)

MADAM SPEAKER: Please sit down. This was the Calling Attention and I think all the hon. Members who had listed have spoken. I request the hon. Minister to reply.

...(Interruptions)

SHRI P. CHIDAMBARAM: Your name is not here....(Interruptions)

MADAM SPEAKER: Please sit down. Let the reply come.

...(Interruptions)

MADAM SPEAKER: Only the statement of the hon. Minister will go on record.

(Interruptions) శ్రీ,

SHRI P. CHIDAMBARAM: Your name is not here. Please sit down.

MADAM SPEAKER: Please sit down; the hon. Minister is speaking.

...(Interruptions)

MADAM SPEAKER: Nothing will go in record except what the hon. Minister is saying.

(Interruptions) శ్రీ,

SHRI P. CHIDAMBARAM: Madam Speaker, I rise with a sense of sadness that this Calling Attention Motion has become, as I fear, into a very divisive debate.

Please understand that there are a very large number of people in Andhra Pradesh who are divided on this issue and nothing should be said and done in the Parliament that will only inflame passions there.

My effort from the very beginning has been to tell the leaders of Andhra Pradesh that the solution to the problem which has arisen – demand for Telangana on the one side and the demand for maintaining a united Andhra Pradesh on the other – must come from the Telugu speaking people. It must come from the people of Andhra Pradesh and the Government of India can only facilitate the solution. That has been my approach.

In fact, those who attended the All-Party meeting on the 5th of January, 2010 and the All-Party meeting on the 6th of January, 2011 will know – I said this repeatedly – that Parliament can only facilitate a solution, the Government can only facilitate a solution, the solution must really come from the people of Andhra Pradesh.

Madam, there is indeed a long history. That history is well known to everyone. The hon. Leader of the Opposition, in her wisdom, referred to that history. I am not quarrelling with her recounting of the history. But the fact remains that while there is an old history there is also a recent history. She referred to the Report of the States Reorganisation Commission, the Gentlemen's Agreement of 1956, the amendment to Article 371 (1) of the Constitution, the six-point formula of 1973, the introduction of Article 371 (D), and the elections to the State Assembly in May, 2009. All this is a part of that long history. But there is also a more recent history. Unless one looks at those events, it will be difficult to understand why the Government of India is proceeding with great care and caution.

As recently as December 7, 2009, there was a Business Advisory Committee meeting followed by an All-Party meeting in Hyderabad. It is based on the minutes of those meetings that the Government of India, through me, made an announcement on December 9. I sincerely hope that no one is so naïve as to believe that an individual could have made that announcement without a decision by the Government or without a decision by the leaders of the Government. But shortly after that statement was made on December 9, the situation at the ground altered. That is an undeniable fact. The principal political party in Andhra Pradesh and the principal Opposition party in Andhra Pradesh divided.

I did not divide them. No one in this House wishes them to be divided but the fact is that they are divided. And when they divided, the Government of India was obliged to take notice of that fact. ...(Interruptions)

SHRI M. VENUGOPALA REDDY (NARASARAOPET): Including your Party. ...(Interruptions)

SHRI P. CHIDAMBARAM: I said so. Did I not say that? I said the Ruling Party in Andhra Pradesh and the principal Opposition Party in Andhra Pradesh. None of us wanted them to be divided. When they divided, we had to take note of the altered situation and then we made a statement on December 23. After that, the Srikrishna Committee was appointed.

Now, I do not think that in our anxiety to score a point over an imaginary adversary or a real adversary we should run down a distinguished Judge like Mr. Justice Srikrishna. Of course, the Committee consulted everyone. The Committee consulted the Finance Minister as the Committee was bound to. The Committee consulted me. The Committee consulted everyone. But we did not tell them what they should put in the Report. It is not the business of the Ministers of the Government to tell a Committee "do this or do that or write this or write that". If they wrote a Report, they are the authors of the Report and they take responsibility for what they write in the Report.

But in our anxiety and in a situation of inflamed passions, I respectfully submit that we should not run down a distinguished Judge like Mr. Justice Srikrishna who has served this country with great distinction for many years. What has he done? He has adhered to the Terms of Reference. The Terms of Reference did require the Srikrishna Committee to explore the options that are available in order to find a way forward. In his wisdom, the Committee's wisdom, they have explored the options, they have given six options. It is for us, the political parties which are represented in Andhra Pradesh and with the support of political parties in other States – Parties in Uttar Pradesh, Orissa and Punjab – to find a solution in this House. And that is precisely what I am trying to do in the Government and what my colleague, Shri Azad is trying to do in our Party.

I am sure each one of you in your party has also got a person responsible in your party to find a solution. This is nothing unusual in party based democracy where the Government does its work as Government, party leaders try to find a consensus within their own parties. There is nothing unusual.

Therefore, my respectful submission is, let us not say or do anything that will only – I have to borrow the words of my friend, Mr. Gurudas Dasgupta – add fuel to the fire. The attempt must be to douse the flames, to douse the passions, and let us try to find a solution.

Madam, this is the Call Attention. I have made a statement. I can be asked to clarify my statement. But there are some things, which I cannot do; I cannot clarify why the Justice Srikrishna Committee added the Chapter VIII and said, 'this Chapter may be classified as secret'. How can I clarify that? I got a Report in which one Chapter is marked as secret; it

remains secret. Now, the matter is being debated in the Andhra Pradesh High Court. A learned single Judge for whom I have great respect, passed an Order but the Division Bench has stayed that Order. Now, what can I clarify there? There is a Chapter, which is marked as secret.

SHRIMATI SUSHMA SWARAJ : Just one minute, please.

I did not ask you to clarify. My question was very specific – Is there any Chapter by the name of Chapter VIII marked as secret?

SHRI P. CHIDAMBARAM: I am answering that....(Interruptions)

SHRIMATI SUSHMA SWARAJ : That you have admitted.

SHRI P. CHIDAMBARAM: I am answering that.

SHRIMATI SUSHMA SWARAJ : I never asked you to clarify.

SHRI P. CHIDAMBARAM: Thank you.

SHRIMATI SUSHMA SWARAJ : My only question was : क्या शरीफ़जी का केस में एक चैप्टर एट द सीक्रेट मारकेड था?

SHRI P. CHIDAMBARAM: There is. I am saying so.

SHRIMATI SUSHMA SWARAJ :This was precisely what he has said.

MADAM SPEAKER: All right.

SHRI P. CHIDAMBARAM: There is a Chapter. It is marked 'secret'. Whether it should be made public or not, it is a matter, which is *sub-judice* in the Andhra Pradesh High Court. A learned single Judge has pronounced an Order and the Division Bench has stayed the operation of that Order. Therefore, that matter is *sub-judice*. That is the best I can say.

SHRIMATI SUSHMA SWARAJ : But the judgment is in public domain.

SHRI P. CHIDAMBARAM: Of course, it is. The judgment will be in the public domain but the judgment is not operative. It is stayed.

SHRIMATI SUSHMA SWARAJ : 'That judgment is not operative' means what? I am telling you....(Interruptions)

SHRI P. CHIDAMBARAM: 'The judgment is not operative' is something, which any lawyer knows....(Interruptions)

MADAM SPEAKER: Let him reply.

SHRIMATI SUSHMA SWARAJ : What is the operative part? The operative part is that you make it public within two weeks. That is the operative and that has been stayed. That has been stayed *na*?

SHRI P. CHIDAMBARAM: Sorry, Madam. 'The judgment is not operative' means....(Interruptions) I will tell you what that means.

You have asked me a question; let me answer. 'Judgment is not operative' means the conclusion in the judgment and the reasons leading to the conclusion are being reviewed by a Division Bench, and, therefore, cannot be implemented or relied upon.

SHRIMATI SUSHMA SWARAJ : But not the contents of the judgment.

SHRI P. CHIDAMBARAM: Who says? Nobody is erasing the content....(Interruptions)

SHRIMATI SUSHMA SWARAJ : I was reading from the contents of the judgment.

SHRI P. CHIDAMBARAM: Anyway, I agree.

SHRIMATI SUSHMA SWARAJ : Mr. Home Minister, I was reading from the contents of the judgment.

SHRI P. CHIDAMBARAM: I agree Madam.

MADAM SPEAKER: Let him reply.

SHRI P. CHIDAMBARAM: I agree Madam, my law may be rusty; I agree. But this is how I understand the law....(Interruptions)

Kirti Azad, please. Kirti Azad, take law from me; I will take cricket from you....(Interruptions)

SHRI KIRTI AZAD (DARBHANGA): Do not take it from Dhoni, now....(Interruptions)

SHRI P. CHIDAMBARAM: The conclusion of the judgment and the reasoning leading to the conclusions are being reviewed by a Division Bench. The judgment has been stayed.

Number two, Madam Speaker, a young boy comes to Delhi. It is reported that there is a death. Police are investigating it. It is suspected to be a case of suicide. There is a suspicion that the note reportedly or allegedly written by him was in his pocket. The matter is under investigation. Now, what can I clarify? Can I assert, like some have the confidence to assert that it is a note written by him or can I assert, that it is a note not written by him? Can I assert it is a genuine suicide note or can I say it is not a genuine suicide note? Every death in such circumstances saddens us; it diminishes each one of us. One of our young men, for whatever reasons, driven by whatever motive, by whatever passion, by whatever resentment, or by whatever anger, if he commits suicide, it diminishes each one of us.

My sincere appeal is, let us all join and appeal to the youth of Andhra Pradesh, please do not take these extreme steps while we debate the subject now.

Number three, the hon. Leader of the Opposition said: "Bring a Bill, we will support."

SHRIMATI SUSHMA SWARAJ : Yes.

SHRI P. CHIDAMBARAM: Well, that is her party's political position. I am not quarreling with that political position. Her party has obviously changed its mind.

There is nothing wrong if people changed their minds....(Interruptions) I am not denying it. For example, the then Home Minister on the 1st of April 2002 in response to a matter raised in the Lok Sabha said, "I have had the matter examined. The Government of India is of the view that regional disparities and economic development can be tackled through planning and efficient use of available resources. The Government, therefore, do not propose creation of a separate State of Telangana." That was the position then. If they have changed their position, that is their privilege. A political party can certainly change its position....(Interruptions)

Advani Ji, I am not saying anything wrong. All I am pointing out is that in 2002, the BJP had a position. In 2011, the Leader of the Opposition says the Party's position is different. Therefore, both are facts. I am not criticising you for that. All I am saying is, as Government, we have to follow a particular process in order to find the solution, and in that process, we will certainly take note of the fact that notwithstanding the earlier position, the principal Opposition Party in the Lok Sabha today maintains that Telangana should be created. This is a factor that we will certainly take into account with the respect that it deserves.

At the same time, I must also tell, Madam Speaker, that there are eight recognised political parties in Andhra Pradesh. One of them, the PRP, has announced that it will merge with the Congress. That makes it seven. But a new party has arisen, known as YSR Congress. There are still eight parties represented in the State Legislature.

Now, what is the position of these eight parties? Three parties, including the BJP, are clearly for Telangana, TRS, the CPI and the BJP. One Party, the CPI(M), is opposed to the creation of Telangana. Three parties, and perhaps, the eighth party, I say this with caution, have still not made a final decision. The Congress Party has told me that they have not made up their mind finally. They are still in the process of consultation....(Interruptions)

The TDP is divided and they have told me, as the Party, the TDP, has not taken a final decision. The YSR Congress, a new party, has not told us anything about taking a final decision. In fact, according to my reports, in their Conference which they held a month ago, they did not take a final decision. And, the MIM told me that they would like to know the decision of the Congress Party and the TDP before they make up their mind. So, there are four parties which have not made up their mind. I told them I will call another all-Party meeting when all of you are ready to come and give your views.

We called a meeting on the 5th of January, 2010. We called a meeting on the 6th of January, 2011, and I said I am ready to call the next meeting; please tell me whether you have come to a final conclusion. But the fact is, this is what I want the House to kindly understand, that there are, at least, four out of eight parties, which have not yet reached a final conclusion. I envy a party which has already made up its mind. I wish the other four parties will quickly make up their mind. But the fact is, four parties have not yet made up their mind....(Interruptions) Please, this is a serious matter. And, we are urging the parties to kindly complete the process of consultation quickly....(Interruptions) That is what we are saying. Kindly complete the process of consultation quickly so that we can call a meeting and we can take a decision based upon what they report to us at the meeting.

Madam, I do not think I have to say anything more. All I can do is, I would urge all the political parties to kindly go

through their process of consultation and kindly come and tell us what they would like us to do. In the meanwhile, please, for the sake of our own children, let me tell you that these are our children. These boys and girls of Osmania University and Kakatiya University are our children. These boys and girls, who are sometimes demonstrating in Hyderabad and sometimes demonstrating in Vijayawada, are our children. Why should they die? Why should they be injured in a *lathi* charge? Why should they suffer injuries? My appeal is, please allow the process of consultation to be taken to its logical conclusion.

It may take a few weeks, it may take a couple of months or it may take three months. But, we must be patient. This involves the future of about 12 crore people in Andhra Pradesh. There are many, many more Telugu-speaking people all over the world, who are watching what is happening to their beloved State of Andhra Pradesh. So, my appeal is, please allow the process of consultation to be taken to its conclusion.

In the meanwhile, Madam Speaker, I sincerely appeal through you to the people of Andhra Pradesh, especially the young men and women to maintain peace and harmony until we come to a conclusion.

(Placed in Library, See No. LT-4635/15/11)
